

इंडियन बैंक

Indian Bank

अलहाबाद

ALLAHABAD

STRESSED ASSET MANAGEMENT BRANCH

2nd Floor, Desna Shopping Complex, Umanpuria Chauraha, Ashram Road,
Ahmedabad-380014. M : 8478937847, E-mail : armbahmedabad@indianbank.co.in

DEMAND NOTICE

Notice under Sec.13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002

From Mr. Rohit Ranjan, Authorized Officer Indian Bank,
To,

1. M/s. Camerich Papers Private Limited, (Note : The bank refrains from making a demand of the claim upon first of you as the company is under CIRP and the moratorium is in force. However, we reserve our right to call upon 1st of you to make the payment of outstanding dues and when required), Having registered Office at : 229, 2nd Floor, Kohnor Complex, Canal Chara, Ravapur Road, Morbi Rajkot, Gujarat-363641, Factory Address : R.S. No. 283/1p/24, Lakadhar Road, Off Dhruva-Malwad Road, Dhruva Chowkaski, 8-National Highway, Viji, Patel, Ta. Wankaner, Morbi-363641, Email : account@camerichpapers.com, info@camerichpapers.com, Website : www.camerichpapers.com, 2. Mr. Arjun Savajibhai Sitapara, S/o Sitapara Savajibhai, Maruti Shradhdhadeep Society, Behind Central High school Kalawad road, Rajkot, Sau uni area, Rajkot, Gujarat-360005, 3. Mr. Kamlesh Ratubhai Sitapara, Mansar, Morbi Hdg, Rajkot Morvi, Gujarat-363641, Also At Block No B-34, Shradhdhadeep Society, B/H Kendriya Vidyalaya Kalawad Road, Rajkot, Sau Uni Area, Gujarat-360005, 4. Mr. Yogesh Mahendrabhai Patel, S/o Mahendrabhai, B/O Yogeshwar nagar society Near Swami Narayan temple, Vasana, Ahemdabad city, Paldi, Ahmedabad, Gujarat-380007, 5. Mr. Mohanbhai Gordanhbhai Donga, S/o Gordhanbhai 44, Orbit Tower B/O Royal Park, Opp Jain Upashray Kalawad Road, Rajkot, Sau Uni Area, Gujarat-360005, 6. Mr. Gunvantbhai Popatbhai Surani, B-202, Bhagwati Twince, Bori Park, Near Yagavai Taluka Shala, Ravapur, Morvi Hdg, Gujarat-363641, 7. Mr. Dashrath Dayabhai Satariya, B-404, Bhagwati Twince-B, Sandhya Park Society, Ravapur, Morvi, Morbi Hdg, Rajkot, Morvi Gujarat-363641, 8.1. Mrs. Kanuben Ratubhai Sitapara, Mansar, Morbi Hdg, Rajkot Morvi, Gujarat-363641, 8.2. Mr. Savijibhai Ratubhai Sitapara S/o Sitapara Ratubhai, Block No B-34, Shradhdhadeep Society, B/h. Kendriya Vidhyalya Kalawad Road, Rajkot, Sau Uni Area, Gujarat-360005, 8.3. Mr. Rameshbhai Ratubhai Sitapara, S/o Sitapara Ratubhai, Block No B-34, Shradhdhadeep Society, B/h. Kendriya Vidhyalya Kalawad Road, Rajkot, Sau Uni Area, Gujarat-360005, 8.4. Mr. Kamlesh Ratubhai Sitapara, Mansar, Morbi Hdg, Rajkot Morvi, Gujarat-363641, Also At Block No B-34, Shradhdhadeep Society, B/H Kendriya Vidhyalya Kalawad Road, Rajkot, Sau Uni Area, Gujarat-360005, 8.5. Mrs. Savitaben Ratubhai Sitapara, Block No B-34, Shradhdhadeep Society, B/h. Kendriya Vidhyalya Kalawad Road, Rajkot, Sau Uni Area, Gujarat-360005, 8.6. Mrs.Laxminiben Aliaben Sitapara, Block No B-34, Shradhdhadeep Society, B/h. Kendriya Vidhyalya Kalawad Road, Rajkot, Sau Uni Area, Gujarat-360005, 8.7. Mrs. KanchanbenRatubhai Sitapara, Block No. B-34, Shradhdhadeep Society, B/h. Kendriya Vidhyalya Kalawad Road, Rajkot, Sau Uni Area, Gujarat-360005, 8.8. Mrs. Geetaben Devrajibhai Sitapara, Block No B-34, Shradhdhadeep Society, B/h. Kendriya Vidhyalya Kalawad Road, Rajkot, Sau Uni Area, Gujarat-360005, 8.9. Mrs. Rasmitaben Ratubhai Sitapara, Block No. B-34, Shradhdhadeep Society, B/h. Kendriya Vidhyalya Kalawad Road, Rajkot, Sau Uni Area, Gujarat-360005, 10. Mr. Rameshbhai Ratubhai Sitapara, S/o Sitapara Ratubhai, Block No B-34, Shradhdhadeep Society, B/H Kendriya Vidhyalya Kalawad Road, Rajkot, Sau Uni Area, Gujarat-360005, 10. Mr. Savijibhai Ratubhai Sitapara, S/o Sitapara Ratubhai, Block No B-34, Shradhdhadeep Society, B/H Kendriya Vidhyalya Kalawad Road, Rajkot, Sau Uni Area, Gujarat-360005, 12. Mr. Dilipbhai Prabhudas Gam, Village 602, Ruby Sun City, Sadhu Vaswani Road, Parli Society, Saursashtra Uni Area, Rajkot-360005, 13. Mrs. Sarashvatiben Ambarambhai Santoki, Darbagard road, Wankaner, Amrasar, Wankaner-363621, 14. Mr. Ambarambhai Mohanbhai Santoki, S/o Mohanbhai, Darbagard road, Jatin Derasar Pasa, Shankar na mandir same, Amarsar, Wankaner, Rajkot, Gujarat-363621, 15. Mr. Chandul Gordanhbhai Chapla, Raj Sudama Puri, Behind Shrinhari nagar, Near Manas School Junagadh PTG Gujarat-620021, 16. Mr. Ketan Chandubhai Patel, 102 Ashray apartment, 10, Prabhat Society, Behind Sudvisha shopping center Mahalakshmi, paldiAhemdabad City/Gujarat-380007, Also at: 16, Patel Vas, Near Kosaliya Mata Mandir, Kocharab Gan, Paldi, Ahmedabad-380007, 17. Mr. Gangaram Thakarkishobai Sutaria, 179, Rupavati, Vinchhiyaji, Rajkot, Jasdan, Gujarat-36055, 18. Mr. Rameshbhai Aranjnabhai Sabva, Samdhayali-1, Samdhayali No. 1, Botad, Botad, Gujarat-364710, 19. Mr. Bhartiben Rameshbhai Zulāsana, Ramipar mandir pase, Sherbhail Bhavnagar Botad, Gujarat-364710, 20. Mr. Virjibhai Harjiabhai Patel, 13, Patel Park, B/h Jivandhara Hospital Paliyad Road, Botad, Bhavnagar-364710, 21. Ms. Labhuben Bhikhabhai Janani, 39, Gadhadia Bhavnagar, Gujarat-364720, 22. Ms. JugalbenYogeshbhai Patel, B/O Yogeshwar nagar society Near Swami Narayan temple, Vasana, Ahemdabad City, Paldi, Ahmedabad, Gujarat-380007

Dear Sir / Madam,

Sub : Your Loan Accounts OCC - (A/C 6658304189), TL - (A/C 6561030680) and BG - (A/C 7521007481)
with Indian Bank, MCB Morvi Branch (Now with SAM Ahmedabad)

The first of you, M/s Camerich Papers Private Limited, is a "Private Limited Company". The 2nd to 7th and 9th to 22nd are "Guarantors" for the credit facilities availed by 1st of you. The 8 & 1 to 8.9 of you, are the heirs and legal representatives of Guarantor viz., Mr. Ratubhai Devrajibhai Sitapara (since deceased). The 1st and 3rd to 7th and 10thto 22ndof you alongwith Mr. Ratubhai Devrajibhai Sitapara(since deceased) are the mortgagors having offered your respective assets as security for the credit facilities availed by the 1st of you.

At your request, in the course of banking business, the following facilities were sanctioned by Indian Bank, the leader of Indian Bank Consortium (IB consortium) comprising of Indian Bank (IB) as lead Bank and Bank of India (BOI), Bank of Maharashtra (BOM) and Union Bank of India (Ertswile Andhra Bank) and The Mehana Urban Co-operative Bank Limited (MUCB) as members (PNB investment services ltd is designated, retained and recognized as the Security Trustee for the lenders of IB consortium) and were availed by first of you.

Sr. no.	Nature of facility	Limit	Sr. No.	Nature of facility	Limit
1	OCC - (A/C 6658304189)	Rs. 5,00,00,000.00	3	BG - (A/C 7521007470)	Rs. 4,00,00,000.00
2	TL - (A/C 6561030680)	Rs. 23,00,00,000.00	4	BG - (A/C 7521007481) secured by 100% FDR	Rs. 34,30,00,000.00

The 1st of you have executed the following documents for the said facilities :

Sr.No.	Nature of facility	Nature of document
1	a	Security Trustee Agreement executed among M/s Camerich Papers Private Limited (as borrower) & Banks & FI (as lending member of consortium) & PNB Investment Limited (as security trustee) & Indian Bank (as Lead Bank) for Rs. 1,27,00,00,000/- dated 05.08.2017& Supplemental Security Trustee Agreement for Rs. 1,27,00,00,000/- dated 03.08.2019
b	Joint deed of hypothecation executed by M/s Camerich Papers Private Limited (as borrower) for Rs. 1,27,00,00,000/- dated 05.08.2017 Supplemental Joint Deed of Hypothecation for Rs. 1,27,00,00,000/- dated 03.08.2019	
c	Working Capital Consortium agreement between M/s Camerich Papers Private Limited (as borrower) & Banks & Indian Bank (as Lead Bank) for Rs. 30,00,00,000/-dated 05.08.2017 & Supplemental Working Capital Consortium agreement for Rs. 30,00,00,000/-dated 03.08.2019	
d	Consortium Term Loan Facility agreement between M/s Camerich Papers Private Limited (as Borrower) & Banks & Indian Bank (as Lead bank) for Rs. 97,00,00,000/- dated 05.08.2017	
e	Undertaking Given by M/s Camerich Papers Private Limited (as borrower) dated 05.08.2017& 03.08.2019	

The 2nd to 22ndof you have executed the following documents for the said facilities :

Sr. No.	Nature of facility	Nature of document
1	a	Memorandum of Deposit of Title deeds with SRO Wankaner vide Sr. No. 1569 dated 05.08.2017 & Supplemental memorandum of deposit of title deeds dated 03.08.2019, Registration No. 2015 at SRO Wankaner executed by 1st and 3rd to 7th and 10th to 22nd along with Mr. Ratubhai Devrajibhai Sitapara (since deceased)
b	Deed of guarantee dated 05.08.2017 by all the partners and guarantors of the Company & Deed of guarantee dated 03.08.2019 by all the partners and guarantors of the Company executed by 2nd to 7th and 9th to 22nd along with Mr. Ratubhai Devrajibhai Sitapara (since deceased)	
c	Declaration by M/s Camerich Papers Private Limited (as borrower) & all guarantors dated 05.08.2017 & 03.08.2019	

The repayment of aforesaid loans is personally guaranteed by 3rd to 7th and 9th to 22nd of you alongwith Mr. Ratubhai Devrajibhai Sitapara (since deceased) by executing an agreement of guarantee dated 05.08.2017 & 03.08.2019. The repayment of said loans is secured by hypothecation of moveable assets and mortgage of immovable properties registered with SRO Wankaner (Registered vide Sr. No. 1569 dated 05.08.2017 and Sr. no. 2015 dated 03.08.2019 as given in the schedule hereunder belonging to 1st of you. Despite repeated requests calling upon you to pay the amounts together with interest, all of you and each of you who are jointly and severally liable have failed and committed default in repaying the amount due. The loan account OCC - (A/C 6658304189) held in the name of Borrower was remained out of order for 90 days hence the borrower account has been classified as Non-Performing Asset since 26.08.2022 in accordance with directions/guidelines relating to asset classifications issued by Reserve Bank of India. The outstanding dues payable by you as on 10.01.2025 for Rs. 25,96,75,272.31/-



FEDBANK
FINANCIAL SERVICES (PVT) LTD.

FEDBANK FINANCIAL SERVICES LTD.
Registered Office: Unit No. 1101, 11th Floor, Cignus,
Plot No. 71 A, Powai, Pascoli, Mumbai - 400087

POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of Fedbank Financial Services Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **November 12, 2024** calling upon the Borrower, Mortgagor, Co-Borrower(s) and Guarantor- (T) MEHUL PARIMALBHAI SHAH (Borrower); (2) PARUL PARIMAL SHAH (Co – Borrower & Mortgagor), to repay the amount mentioned in the said notice being **Rs. 24,06,309.39/- (Rupees Twenty-Four Lakh Six Thousand Three Hundred Nine and Thirty-Nine Paise only)** as on **12/11/2024** in Loan Account No. **FEDRJKH0494087** together with further interest thereon at the contractual rate plus all costs charges and incidental expenses etc. within 60 days from the date of receipt of the said demand notice.

The Borrower, Mortgagor, Co-Borrower(s) and Guarantor mentioned hereinabove having failed to repay the above said amount within the specific period, notice is hereby given to the Borrower, Mortgagor, Co-Borrower(s), Guarantor and the public in general that the undersigned Authorized officer has taken Possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the SARFAESI Act read with Rule 8 of Security Interest (Enforcement) Rules, 2002 on this the **March 18, of the year 2025.**

The Borrower, Mortgagor, Co-Borrower(s) and Guarantor mentioned hereinabove in particular and the public in general is/are hereby cautioned not to deal with the following property and any dealings with the following property will be subject to the charge of Fedbank Financial Services Ltd. for an amount **Rs. 24,06,309.39/- (Rupees Twenty-Four Lakh Six Thousand Three Hundred Nine and Thirty-Nine Paise only)** as on **12/11/2024** in Loan Account No. **FEDRJKH0494087** together with further interest thereon at the contractual rate plus all the costs charges and incidental expenses etc. The borrower's attention is invited to sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

DESCRIPTION OF THE MORTGAGED PROPERTY
A Residential Flat No. 504, built-up area 84-68 Sq. Mts. On Fifth Floor of Shriji Apartment Constructed on land 375-54 Sq. Mts., Near Darbagardh Road (Lehkh No. 2464 dated: 9-12-1912) at Wankaner City Survey no. 7298, Dist. Morbi. Having boundaries: **NORTH** : Flat No. 503, **EAST** : Passage, **SOUTH** : Naveli, **WEST** : Haveli of Gondwanthaji & Balkrushnalaji.

Place :- Morbi
Date :- 18/03/2025

Sd/- (Authorized Officer)
Fedbank Financial Services Ltd

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)
**FOR THE ATTENTION OF THE STAKEHOLDERS OF
ABSOLUTE ENGINEERS PRIVATE LIMITED**

RELEVANT PARTICULARS

1	Name of corporate person	Absolute Engineers Private Limited
2	Date of incorporation of corporate person	09/09/2002
3	Authority which corporate person is incorporated / registered	Registrar of Companies, Ahmedabad, Gujarat
4	Corporate Identity No. of Corporate person	U29199GJ2002PTC041226
5	Address Of The Registered Office Of Corporate Person	312, Ashbhire Building, 3rd Floor Near Ashir line Bazar, Satellite, Ahmedabad, Gujarat, India-380015.
6	Liquidation Commencement Date Of Corporate Person	15/03/2025
7	Name, Address, Email Address, Telephone Number and The Registration Number Of The Liquidator	Kiran Shah 608, Sakar-1, Near Gandhinagar Railway Station, Ashram Road, Ahmedabad-380009 Email registered with IBBI: dhruvvtks@gmail.com Email for communication: kiranshah.ip@gmail.com Mobile: 9825506911 / 9974911231 IBBI Reg. No.: IBBI/UPA-001/JP-P00480/2017-18/10868
8	Last Date For Submission of Claims	14/04/2025

Notice is hereby given that **ABSOLUTE ENGINEERS PRIVATE LIMITED** has commenced voluntary liquidation on 15.03.2025.

The stakeholders of **ABSOLUTE ENGINEERS PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **14th April 2025**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
KIRAN SHAH
Liquidator of M/s. Absolute Engineers Private Limited
Date :- 20.03.2025
Place :- Ahmedabad

IBBI Reg. No. IBBI/UPA-001/JP-P00480/2017-18/10868
Validity of Authorisation for Assignment (AFA): 31.12.2025

AXIS BANK	Collection, 1st Floor Balleshwar Avenue, S G Highway, Opp Rajpath Club, Bodakdev, Ahmedabad, Gujarat - 380054.	APPROVAL NO. APPROVAL DATE	APPENDIX -IV [Rule 8(1)]
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Whereas, the undersigned being the Authorized Officer of the AXIS BANK LTD, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest[Enforcement] Rules, 2002, issued a demand notice dated mentioned herein below table calling upon the Borrower/Co-Borrower/Mortgagor/Guarantor, mentioned herein below table to repay the amount mentioned hereunder in the notice as mentioned in the said notice together with further interest at the contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. incurred / to be incurred, within 60 days from the date of the said notice.

Borrower/Co-Borrower/Mortgagor/Guarantor, mentioned herein below table having failed to repay the Banks dues as mentioned in the notice issued to him under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, notice is hereby given to the Borrower and other mentioned herein above in particular and the public, in general, that the undersigned has taken Possession (mentioned herein below table) of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules on following date.

Borrower/Co-Borrower/Mortgagor/Guarantor mentioned herein below table in particular, and the public, in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the AXIS BANK LTD for an amount mentioned herein below table as mentioned in the said notice together with further interest at the contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. incurred / to be incurred.

The Borrowers attention is invited to the provisions of sub Section (8) of Section 13 of the SARFAESI act, 2002 in respect of time available, to redeem the secured assets

DESCRIPTION OF THE PROPERTIES			
Name of Borrower/ Guarantori Co-Borrower	Demand Notice Date & O/s. Amount Rs. (Interest + Charges - Recovery)	Schedule of Immovable Property	Date & Type of Possession
LAN : 917020028912632, 919030074073803, 919060074073820 & 921060057341439 1) Dineshkhuma Research Private Limited, 2) Bannobhai Laljiabhai Kacha, 3) Forum Dineshbhai Kacha, 4) Hareesh Vakhtanchand Doshi, 5) Joban Kishorchandra Modha, 6) Savankumar Harbhuvambhai Prajapati, 7) Riya Siddharth Jade & 8) Vinay Bariaya	11.11.2024 ----- Rs. 2,71,58,968.59/- as on 29.10.2024	ALL THAT PART AND PARCEL OF IMMOVABLE PROPERTY OF INDUSTRIAL UNIT CONSTRUCTED ON NA LAND AREA ADM. 1185 SQ. MTS., TOGETHER WITH CONSTRUCTED AREA ADM. 768.57 SQ. MTS., THEREON OF SUB PLOT NO. 219 PAIKI, OF THE SCHEME KNOWN AS "MAHA GUJARAT INDUSTRIAL ESTATE", LYING AND SITUATED AT REVENUE SURVEY NO. 425/PAIKI 1, BEING AT VILLAGE MORAYA, SUB DIST. SANAND, DIST. AHMEDABAD, GUJARAT, BOUNDED BY: NORTH: PLOT NO. 220, SOUTH: PLOT NO. 218, EAST: PLOT NO. 219, WEST: INTERNAL ROAD.	15-03-2025 SYMBOLIC

Please further note that as mentioned in sub-section 13 of Sec.13 of the aforesaid Act, you shall not transfer by way of sale, lease or otherwise any of the assets stated under security referred to in this Notice without prior written consent of our Bank.

Date: 20.03.2025 **Place:** Gujarat.

Sd/- Authorised Officer, Axis Bank Ltd.



यूनियन बैंक ऑफ इंडिया
A Bank of India Company

Union Bank of India, Asset Recovery Branch, Ahmedabad
First Floor, Rangoli Complex, Opp. V S Hospital, Ellisbridge, Ahmedabad.

SALE NOTICE

FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6)/9(1) of the Security Interest (Enforcement) Rule, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged / charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of **Union Bank of India** (Secured Creditor), will be sold on **"As is where is", "As is what is" and "Whatever there is"** on the date mentioned below, for recovery of dues as mentioned hereunder to **Union Bank of India** from the below-mentioned Borrower(s) and Guarantor(s). The Reserve Price and the Earnest Money Deposit are also mentioned hereunder:

DATE AND TIME OF E-AUCTION : 25.04.2025 (FRIDAY) FROM 12:00 PM TO 05:00 PM

Branch Name, Address & Contact No.	Union Bank of India, Asset Recovery Branch, Ahmedabad, First Floor, Rangoli Complex, Opp. V S Hospital, Ellisbridge, Ahmedabad
Name of the Borrower & Guarantor/s :- Mrs. Nirali M Pandya & Mr. Mrunaline Chirag Shah	Amount due :- Rs. 41,00,041.76 as on 31.12.2024 and further interest at contractual rate & cost from 01.01.2025
Property No. 1 :- All that Piece & Parcel of the Immovable Property of Unit No. 503 in Block - "E", Non-Agricultural Land of Survey No. 549/2 & 549/3, Admeasuring 0-73-86 Sq.mtrs. situated at scheme name "Sahjanand Status" wherein Flat No. E/503 (Tower E), Admeasuring 1492.84 Sq. feet Built up area (137.76 Sq.mtrs.) and on Fifth Floor exists, situated at Karamsad, Taluka & District Anand.	
● Type of Possession – Physical Possession ● Details of encumbrances over the property, as known to the secured creditor, if any: None	
● Reserve Price - Rs. 36,00,000/- ● Earnest money to be deposited - Rs. 3,60,000/- ● Bid Increment - Rs. 36,000/-	

DATE AND TIME OF E-AUCTION : 25.04.2025 (FRIDAY) FROM 12:00 PM TO 05:00 PM

This may also be treated as notice u/r 8(6)/ 9(1) of Security Interest (Enforcement) Rules, 2002 to the Borrower(s) and Guarantor(s) of the above said loan, about the holding of E-Auction Sale on the above mentioned date.

For detailed terms and condition of the sale, please refer to the link provided in [https:// www.unionbankofindia.co.in](https://www.unionbankofindia.co.in)

Date : 18.03.2025

Place : Ahmedabad (Gujarat)

For Registration and Login and Bidding Rules visit <https://banknet.com> (PSB Alliance Pvt. Ltd.)

Authorised Officer,
Union Bank of India

 MAS FINANCIAL SERVICES LIMITED 6th Ground Floor, Narayan Chambers, B/h. Patang Hotel, Ashram Road, Ahmedabad-380009. Contact : 079-41106500			
DEMAND NOTICE Under Section 13(2) of SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY ACT 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules"). Undersigned being the Authorized officer of MAS Financial Services Limited ("MFSL"), hereby gives the notice to following Borrower(s)/Co-Borrower(s)/ mortgagors who have failed to discharge their liability i.e. defaulted in the repayment of their principal as well as their interest and other charges accrued there-on for Loan/Loan(s) availed from MAS Financial Services Limited. As a consequence the loan(s) have become Non Performing Assets (N.P.A's) on 09/01/2025. In exercise of powers conferred under Sec. 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, read with Rule 3 of Security Interest (Enforcement) Rules 2002. Demand Notices were issued to the Borrowers/ co-borrowers/ mortgagors on their last known address, calling upon them to clear their outstanding dues under the loan facilities availed by them, However the same have been returned unserved/undelivered. As such, the Borrower(s)/Co-Borrower(s)/ mortgagors are hereby intimated / informed by way of this publication notice to clear their outstanding dues under the loan facility along with further interest at the contractual rate and incidental expenses, cost, charges etc.			
Borrower & Co-Borrower, Guarantor Name		Mortgage Property Details:-	Loan Account No. Outstanding Amount
M/s. A R TRADERS, (Through Its Proprietorship Of RAZIUDDIN NAEEM KHAN) (APPLICANT) RAZIUDDIN NAEEM KHAN (APPLICANT & GUARANTOR) JARINA R. KHAN (CO-APPLICANT & GUARANTOR)		MORTGAGE PROPERTY DETAILS :- PROPERTY BEARING ALL THAT PIECE AND PARCEL OF PLOT NO.13 ADMEASURING 118.9119 SQ. METERS LAND WITH 118.9119 SQ. METERS (BUILT-UP) CONSTRUCTION. KNOW AND IDENTIFY AS "KRUSHNA INDUSTRIAL ESTATE" SITUATED AT REVENUE SURVEY NO.192/2, T.P. SCHEME NO.48, F.P. NO.37/B SITUATED AT VILLAGE:BHESTAN, TAL.SURAT CITY, DIST. SURAT, GUJARAT. BOUNDED AS FOLLOWS: AS PER SITE : EAST : PLOT NO.12, WEST : PLOT NO.14, NORTH : ROAD, SOUTH : GALLY UN VILLAGE SIMODA. BOUNDED AS FOLLOWS: AS PER SALE DEED /AS PER DOCUMENTS: EAST : PLOT NO.11, WEST : PLOT NO.14, NORTH : ROAD, SOUTH : GALLY UN VILLAGE SIMODA.	DATE OF DEMAND NOTICE DATE OF STICKING NOTICE
			Loan A/c No.: 5792690 Dt. 13-03-2025
			Rs. 45,90,462.00 Dt. 18-03-2025